

[Shri Raj Bahadur]

gated by the President on the 20th May, 1971. [*Placed in Library. See No. L. T.—152/71.*]

- (6) The Delhi Sikh Gurdwaras (Management) Ordinance, 1971 (No. 9 of 1971) promulgated by the President on the 20th May, 1971. [*Placed in Library. See No. L. T.—153/71.*]

PROCLAMATIONS BY PRESIDENT AND  
GUJARAT GOVERNOR'S REPORT

GRIH MANTRALAYA MEN RAJYA  
MANTRI (SHRI K. C. PANT) : I beg to lay  
on the Table :

- (1) A copy of the Proclamation (Hindi and English versions) dated the 3rd April, 1971, issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 23rd March, 1971 in relation to the State of Orissa, published in Notification No. G. S. R. 495 in Gazette of India dated the 3rd April, 1971, under article 356 (3) of the Constitution. [*Placed in Library. See No. L. T.—154/71.*]
- (2) (i) A copy of the Proclamation (Hindi and English versions) dated to 13th May, 1971, issued by the President under clause (1) of article 356 of the Constitution in relation to the State of Gujarat, published in Notification No. G. S. R. 691 in Gazette of India dated the 13th May, 1971, under article 356 (3) of the Constitution. [*Placed in Library. See No. L. T.—155/71.*]
- (ii) A copy of the Order (Hindi and English versions) dated the 13th May, 1971, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G. S. R. 692 in Gazette of India dated the 13th May, 1971. [*Placed in Library. See No. L. T.—155/71.*]
- (3) A copy of the Report (Hindi and English versions) of the Governor of Gujarat dated the 12th May, 1971 to

the President. [*Placed in Library. See No. L. T.—156/71.*]

KEROSENE (FIXATION OF CEILING PRICES)  
AMENDMENT ORDER

PETROLEUM AUR RASAYAN MANTRI (SHRI P. C. SETHI) : I beg to lay on the Table a copy of the Kerosene (Fixation of Ceiling Prices) Amendment Order, 1971 (Hindi and English versions) published in Notification No. G. S. R. 456 in Gazette of India dated the 25th March, 1971, under subsection (6) of section 3 of the Essential Commodities Act, 1955. [*Placed in Library. See No. L. T.—157/71.*]

REPORTS AND AUDITED ACCOUNTS OF THE  
HINDUSTAN AERONAUTICS LTD., THE GOA  
SHIPYARD LTD., ETC.

RAKSHA MANTRALAYA (RAKSHA  
UTPADAN) MEN RAJYA MANTRI (SHRI  
VIDYA CHARAN SHUKLA) : I beg to lay  
on the Table a copy each of the following  
Reports (Hindi and English versions) under  
sub-section (1) of section 619 A of the Com-  
panies Act, 1956 :

- (1) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. L. T.—158/71.*]
- (2) Annual Report of the Goa Shipyard Limited, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. L. T.—159/71.*]
- (3) Annual Report of the Mazagon Dock Limited, Bombay, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. L. T.—160/71.*]
- (4) Annual Report of the Bharat Electronics Limited, Bangalore, for the year

1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. L. T.-161/71.]

#### NOTIFICATIONS UNDER PASSPORTS ACT

VIDESH MANTRALAYA MEN UP-MANTRI (SHRI SURENDRA PAL SINGH) I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 24 of the Passports Act, 1967 :

- (1) G. S. R. 125 published in Gazette of India dated the 23rd January, 1971 containing corrigendum to Notification No. G. S. R. 867 dated the 24th May, 1967.
- (2) G. S. R. 253 published in Gazette of India dated the 22nd February, 1971.
- (3) G. S. R. 254 published in Gazette of India dated the 22nd February, 1971.
- (4) G. S. R. 296 published in Gazette of India dated the 25th February, 1971.
- (5) The Passports (Amendment) Rules, 1971, published in Notification No. G. S. R. 297 in Gazette of India dated the 25th February, 1971.

[Placed in Library. See No. L. T.—162/71.]

12.51 hrs.

#### ELECTION TO COMMITTEE

#### ADVISORY COUNCIL OF THE DELHI DEVELOPMENT AUTHORITY

NIRMAN AUR AWAS MANTRALAYA MEN RAJYA MANTRI (SHRI I. K. GUJRAL) : I beg to move the following :

“That in pursuance of sub-section (2) (h) of Section 5 of the Delhi Development Act, 1957, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Advisory Council of the Delhi

Development Authority, for a term of four years, subject to the other provisions of the said Act.”

MR. SPEAKER : The question is :

“That in pursuance of sub-section (2) (h) of the Delhi Development Act, 1957, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Advisory Council of the Delhi Development Authority, for a term of four years, subject to the other provisions of the said Act.”

*The motion was adopted.*

#### RESIGNATION BY MEMBER

(Shri Manmohan Tudu)

MR. SPEAKER : I have to inform the House that Shri M. M. Tudu, an elected member of the Lok Sabha from Mayurbhanj constituency has resigned his seat in the Lok Sabha with effect from the 23rd April 1971.

12.53 hrs.

#### RAILWAY BUDGET, 1971-72

MR. SPEAKER : How much time will the hon. Railway Minister take to read the budget ?

RAIL MANTRI (SHRI HANUMANTHAIYA) : I would take about 45 minutes. If the House so desires it may be taken up after lunch.

MR. SPEAKER : There is some more time left. You may start reading now.

SHRI HANUMANTHAIYA : The budget speech has to be read continuously and now we have got only five minutes. So, we may better take it up after lunch when most of the hon. Members would be present.

MR. SPEAKER : We have some other business to be taken up immediately after the